

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
06-02-2024 AT 10:30 AM**

**Rst. A (IBC) 24/2023, IA(IBC) 1451 & 1708/2023, IA No. 143/2018 &
IA No. 449/2019 in CP (IB) No. 111/7/HDB/2017
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

IDBI Bank Limited

...Financial Creditor

VS

Lanco Infratech Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

IA No 449/2019

Learned Smt Anuradha Bisani, Liquidator present physically. Learned counsel Ms Kopal Sharraf, for respondent present through Video Conference. In terms of our direction a memo showing the CIRP costs incurred ever since the admission order until the date of order of liquidation. At request for filing objections by respondent one week time granted as a last chance. For hearing, matter adjourned to 28.02.2024 finally. We make it clear that no further time will be allowed to either side. The respondents shall make their objections to the sum claimed by the liquidator under CIRP costs which should not be allowed.

IA No 143/2018

Learned Counsel Mr. Y. Suryanarayana, for applicant and Learned Smt Anuradha Bisani, Liquidator present physically. Matter adjourned to 28.02.2024.

IA(IBC) 1451/2023

Learned Smt Anuradha Bisani, Liquidator present physically. Learned counsel for petitioner reports not ready. Heard the liquidator. **For orders on 28.02.2024**, by giving liberty to the applicant to file written submissions within 10 days.

IA(IBC) 1708/2023

Learned Smt Anuradha Bisani, Liquidator present physically. Learned counsel for petitioner reports not ready. Heard the liquidator. **For orders on 28.02.2024**, by giving liberty to the applicant to file written submissions within 10 days.

Rst A(IBC) 24/2023

Learned Counsel Mr. Anand Das, for applicant present through Video Conference. Learned Smt Anuradha Bisani, Respondent/Liquidator present physically. Liquidator reports no counter in Rst A(IBC) 24/2023. Hence, **Rst A(IBC) 24/2023 is allowed. IA No. 1459/2023 is restored.** It is claimed by the liquidator the copy of this IA is not served. Let the applicant serve the same within 3 days from today otherwise this IA No 1459/2023 stands dismissed. For filing counter if any within 10 days, matter adjourned to 28.02.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)